

GAHC010223022021



WWW.LIVELAW.IN

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/86/2021

ARIF MD YEASIN JWADDER
S/O- MAZMUL HAQUE JWADDER, OFFICE AT- 166, LAWYERS BLOCK,
SAKET COURT COMPLEX, NEW DELHI-17

VERSUS

THE STATE OF ASSAM AND 4 ORS
THROUGH HOME SECRETARY, GOVT. OF ASSAM, DISPUR, GUWAHATI-06

2:DIRECTOR GENERAL OF POLICE
ASSAM POLICE HEADQUAETERS
ULUBARI
GHY-07

3:DEPARTMENT OF LAW AND JUSTICE
GOVT. OF ASSAM
THROUGH ITS SECRETARY
E BLOCK
2ND FLOOR
ASSAM SECRETARIAT
DISPUR
GHY-06
ASSAM

4:NATIONAL HUMAN RIGHTS COMMISSION
THROUGH SECRETARY GENERAL
MANAV ADHIKAR BHAWAN
BLOCK-C
GPO COMPLEX
INA
NEW DELHI- 23

5:ASSAM HUMAN RIGHTS COMMISSION

WWW.LIVELAW.IN

THROUGH SECRETARY
STATFED HO
BUILDING BHANGAGARH
GUWAHATI
PIN- 78100

Advocate for the Petitioner : PETITIONER IN PERSON

Advocate for the Respondent : GA, ASSAM

**BEFORE
HONOURABLE THE CHIEF JUSTICE
HONOURABLE MR. JUSTICE SOUMITRA SAIKIA**

ORDER

Date : 03.01.2022

Heard Ms. Indira Jai Singh, learned senior counsel for the petitioner.

Mr. D. Saikia, learned Advocate General, Assam appears in the matter and seeks one week's time to apprise this Court as to the "alleged" encounter killings and the action taken by the State in this regard.

List again on ***11th January, 2022.***

JUDGE

CHIEF JUSTICE

Comparing Assistant